

October, 2023



Newsletter

e-Committee, Supreme Court of India

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Supreme Court of India Signs MoU with IIT Madras



Supreme Court of India under the leadership of Hon'ble Chief Justice of India Dr Justice D.Y. Chandrachud is driving technological enhancement in making its process automated, user friendly and citizen centric to enhance access to justice. The Supreme Court of India and IIT Madras collaborate on AI and emerging technologies used for transcription tools, summarization of page transcript, translation tools, exclusive streaming platform for court trials, process automation, large languages models for the legal domain. The collaboration will also

focus on leveraging AI tools in capacity building & training, creating e-Learning platforms, and ICT skill development courses. This collaboration is a significant leap forward in the incorporation of AI & technology to enhance the efficiency, accessibility, capacity building of the legal domain with an AI driven e-Learning platform. It is aimed to facilitate the digital transformation of the Indian Judiciary, aligning it with the vision for a more efficient and technologically advanced legal ecosystem to improve access to justice.

Rajasthan High Court Launched Various Digital Initiatives on The Eve of Inaugural Function on 14.10.2023



Before the inauguration of the State of Rajasthan, these Princely States had their own High Courts and Subordinate Judicial setup. A committee consisting of Shri B.R. Patel, Lt.Col.T.C. Puri and Shri S.P. Sinha recommended that Jaipur should be made capital of the new State. Five High Courts functioning at Jaipur, Jodhpur, Bikaner, Udaipur and Alwar were abolished by the Rajasthan High Court Ordinance, 1949. The High Court of Judicature for Rajasthan was inaugurated at

Jodhpur by Rajpramukh His Highness Maharaja Sawai Man Singh on 29th August 1949 and oath was administered to Hon'ble Justice Kamal Kant Verma (former Chief Justice of Allahabad High Court and former Chief Justice of Udaipur High Court) as Chief Justice along with 11 other judges. On commencement of the 75th Year, Rajasthan High Court is celebrating its Platinum Jubilee Year. Inaugural function of Platinum Jubilee Celebration was held at JECC, Jaipur on 14th October 2023.

The occasion was graced by Hon'ble Dr. Justice D.Y. Chandrachud, the Chief Justice of India (the Chief Guest), Hon'ble Mr. Justice Sanjay Kishan Kaul, Hon'ble Mr. Justice Surya Kant, Hon'ble Mr. Justice

S.Ravindra Bhat, Hon'ble Ms. Justice Bela M. Trivedi and Hon'ble Mr. Justice Pankaj Mithal, the Judges of Supreme Court of India in august presence of other Dignitaries. During the inaugural function of Platinum Jubilee Celebration- following digital initiatives have been launched:-

1. Launching of Paperless Courts in Rajasthan High Court and Commercial Courts of District Judiciary at Jaipur- By Hon'ble Dr. Justice D.Y.Chandrachud, the Chief Justice of India, Supreme Court of India



2. Launching of Telegram Channel of Rajasthan High Court- By Hon'ble Mr. Justice Sanjay Kishan Kaul, Judge, Supreme Court of India



Official Telegram Channel of Rajasthan High Court can be joined by using the following link- <https://t.me/hcrajtc> through web or

mobile, where a database of cause-lists, rosters, notices etc. and other information will be made available in real-time.

3. Unveiling of Photographs of Former Judges of Rajasthan H.C - By Hon'ble Mr. Justice Surya Kant, Judge, Supreme Court of India



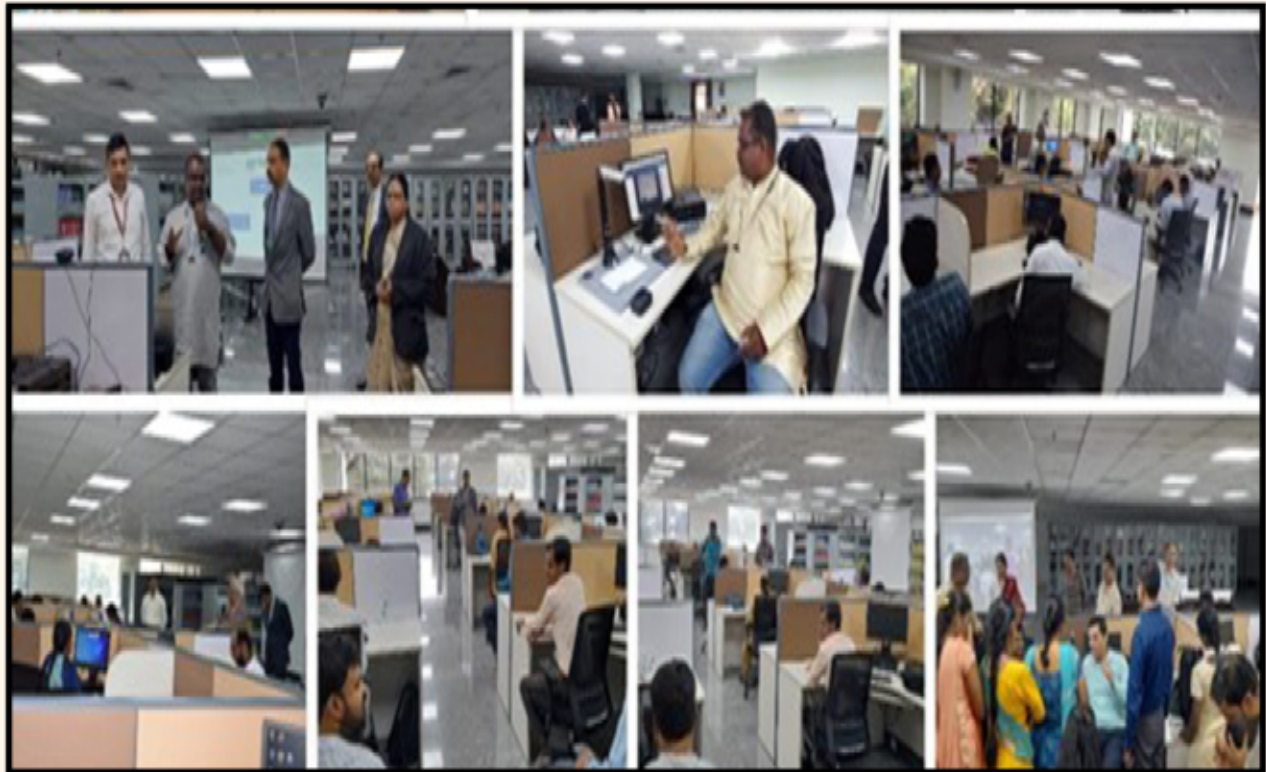
Photographs of former Judges of Rajasthan High Court; Judges who became Chief Justice in other High Courts; Chief Justices of Rajasthan High Court; Judges who elevated to

the Supreme Court; Judges who adorned the chair of the Chief Justice of India, have been framed in digital form and unveiled during inaugural function.

4. A digital documentary chronicling the history of the Rajasthan High Court was created and showcased during its inaugural event.



E-Committee Regional Digital Accessibility Training For Visually Challenged Court Staff of the Karnataka State Judiciary (Zone-2)



The High Court of Karnataka launched the Digital Accessibility Training programme under the guidance of eCommittee, Hon'ble Supreme Court of India in October 2023 at Karnataka Judicial Academy. It turned out to be a remarkable and transformative experience for all the staff involved. In the State Judiciary,

there are a total of 371 visually challenged employees working. The training is being imparted by a Resource Person from Samarthanam Trust for the Disabled. A total 6 batches with a total of 120 visually challenged employees of the Karnataka State Judiciary. The primary objective of the training was

to equip visually challenged employees with the knowledge and skills needed to ensure digital literacy to enable them to work effectively and productively. The curriculum was thoughtfully designed to cater to the diverse needs of visually challenged staff. Various assistive tools were introduced in this training. Practical sessions were conducted to use screen readers and learn how to operate Desktops and Android devices. These sessions were highly engaging and effective. The trainers taught how to use the e-courts website for searching and reading the judgments. The empowering session from the popular visually challenged person was done to have an impact on the Staff that nothing is impossible and it inspired a lot on all

the Court staff. Participants expressed an interest in expanding the training curriculum to include court internal software systems. In summary, the training program conclusively revealed that visually impaired court staff members not only exhibit a keen interest in acquiring knowledge about digital accessibility but also demonstrate a remarkable ability to comprehend and apply intricate concepts. Their unwavering determination to overcome digital challenges, coupled with their enthusiastic pursuit of new skills, serves as a promising indicator of advancements in fostering digital inclusion and accessibility for everyone.

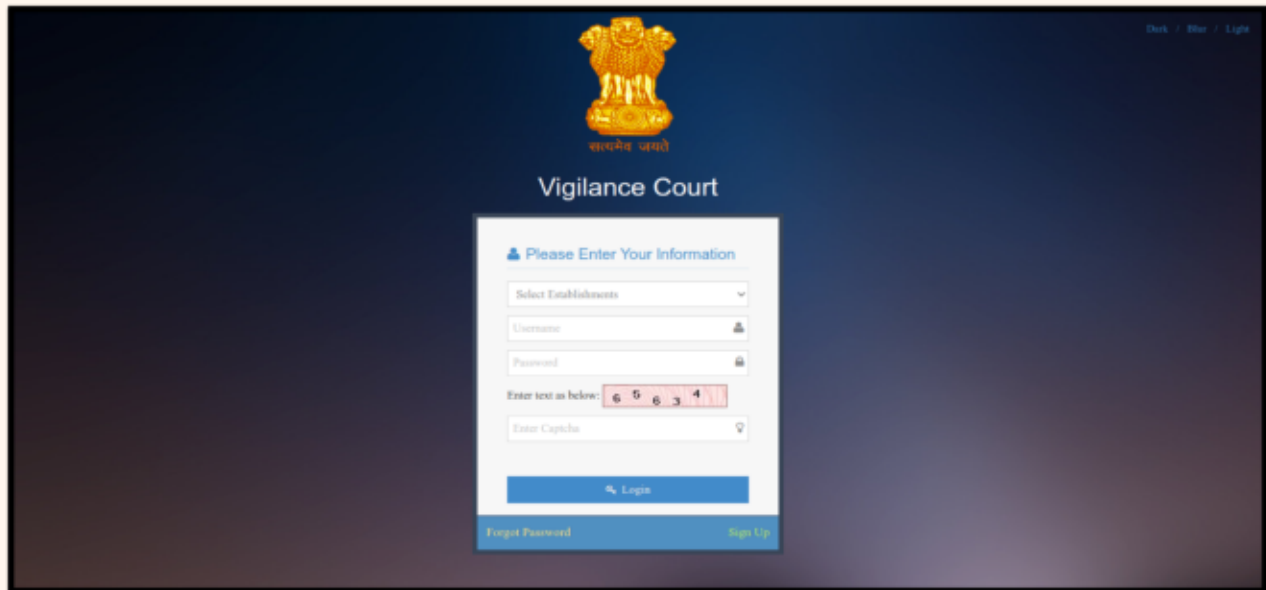
Regarding Institutional Induction Training To Probationary Civil Judges (Jr. Div.) Organised By Bihar Judicial Academy



ICT and eCourts Induction Programme for the newly recruited Civil Judges (Jr. Div.) (ECT_17_2023) of 31st Batch, concerning CIS software, Operating System, CIS Software directory structure, Ubuntu server etc., was held on 04.10.2023 through Physical mode at Bihar Judicial Academy. The objective of

this training is to equip participants with the ability to comprehend the advanced concepts and features of CIS. This proficiency will enable them to navigate CIS seamlessly and effectively handle various technical aspects associated with their daily court duties. The total number of participants was 106.

High Court of Kerala Introduced eFiling and ePayment in the Courts of Enquiry Commissioner & Special Judge (Vigilance)



The High Court of Kerala has decided to introduce mandatory e-filing as introduced in all other courts in the District Judiciary in all the Courts of Enquiry Commissioner and Special Judge (Vigilance) w.e.f 01.11.2023 and ePayment of Court Fees for Bail Applications (fresh) as well as Criminal Miscellaneous Petitions (CMP) on optional basis in the Courts of Enquiry Commissioner and Special Judge (Vigilance) of

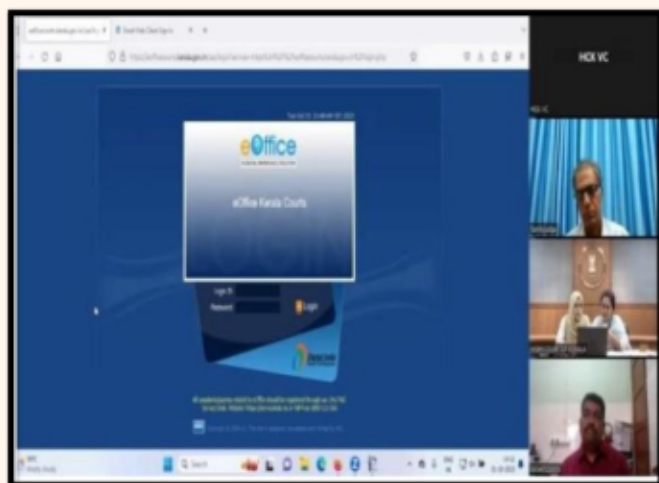
Thiruvananthapuram, Muvattupuzha, Thrissur, Kottayam, and Thalassery w.e.f 01.11.2023. To facilitate the same, an online training programme on eFiling and e-Payment was scheduled for the stakeholders, including the Court Staff and Advocates in the Courts of Enquiry Commissioner and Special Judge (Vigilance) on 26.10.2023. Nearly 90 stakeholders took part in the training programme.

Implementation of Paperless Courts-Phase II

The Government has accorded administrative sanction for the implementation of the second phase of Paperless Courts at three Courts namely 1) Special Court for the trial of NDPS Act Cases/Additional District & Sessions Court, Vatakara.

2) Special Court for the trial of cases under the NDPS Act cases/Additional District & Sessions Court-II, Thodupuzha 3) Additional District & Sessions Court-II. Steps are being taken for the implementation of the same.

Implementation of e-Office in District Judiciary



The High Court has decided to implement the phase III of e-Office in all the Courts of Thiruvananthapuram district w.e.f 01.11.2023. The District Judge was urged to initiate the requisite measures for the implementation of eOffice across all

courts in the Thiruvananthapuram district. This is to ensure that all administrative communications between the courts in the Thiruvananthapuram district and the High Court are conducted exclusively through the eOffice mode, barring exceptional circumstances. A four-day training programme was held for all judicial officers & ministerial staff in the district courts from 27.10.2023 to 31.10.2023 to ensure a seamless implementation of the same. Around 610 stakeholders attended the training programme.

'Digital Court' presentation for Data Protection Board in Kerala High Court



A technical team of NeGD conducted a survey and empirical study of the IT initiatives of the Kerala High Court by the instructions from the eCommittee, Supreme Court of India. The NeGD team submitted their report and explained various unique features in the Kerala High Court's CMS. The NeGD has recommended to the Data Protection Board to assess and understand the CMS

system in the Kerala High Court for considering the development of a complaint management system for it. The Director (IT) and the team from the Kerala High Court had demonstrated the system to the Board. A senior central IAS official has appreciated the efforts made by the Kerala High Court in bringing a comprehensive CMS.

Kerala Judicial Academy Conducts a Training on “Contemporary Judicial Developments and Strengthening Justice through Law & Technology”



The National Judicial Academy in collaboration with the High Court of Kerala and Kerala Judicial Academy conducted the South Zone Regional Conference on “Contemporary Judicial Developments and Strengthening Justice through Law &

Technology” on 21.10.2023 & 22.10.2023 at Kochi Marriott Hotel. The participants include Judges from the five High Courts of Kerala, Andhra Pradesh, Telangana, Karnataka and Madras.

The Madras High Court Inaugurates e-Filing Portal Version 3.0, E-Bail Bond Module & Digital Transmission of Trial Court Records Software



The Hon'ble Mr Justice. Sanjay Vijaykumar Gangapurwala, Chief Justice, Madras High Court inaugurated the e-Filing Portal Version 3.0, e-Bail Bond Module &

Digital Transmission of Trial Court Records Software on 09th October 2023 (Monday). An introductory report was given by the Hon'ble Mr Justice. M. Sundar, Chairperson,

Computer Committee, High Court, Madras. The companion Judges, Additional Solicitor General, Advocate General, Government Advocates and Advocates from the Bar Association had attended the inaugural function. As per the direction of the Hon'ble e-Committee, Supreme Court of India, the High Court, Madras has *migrated the e-Filing Portal Version from 1.0 to 3.0* in the Judicature of Madras High Court and in the District Judiciary and Notification in this regard was hosted in the Madras High Court Website. The In-House Software team of the Madras High Court has

developed the Electronic Bail Bond Module to facilitate the transmission of Bail Orders and Bail Bonds within the District Judiciary. This module streamlines the process, making the transmission of such orders and bonds more efficient. The team also designed a software module for the digital transmission of trial court records, aligning with the objective of achieving a paperless administration in the judicial system. This innovative module facilitates a technological transition for the judiciary. Earlier, the Trial Court Records were produced to the High Court as physical copies.

Extension of E-Filing for All Tax Matters in the Madras High Court & District Judiciary



As directed, the facility of mandatory e-filing of cases is extended to the Income Tax, Commercial Tax, General Sales Tax and all other Tax matters. This is applicable in the Principal Seat at Madras High Court,

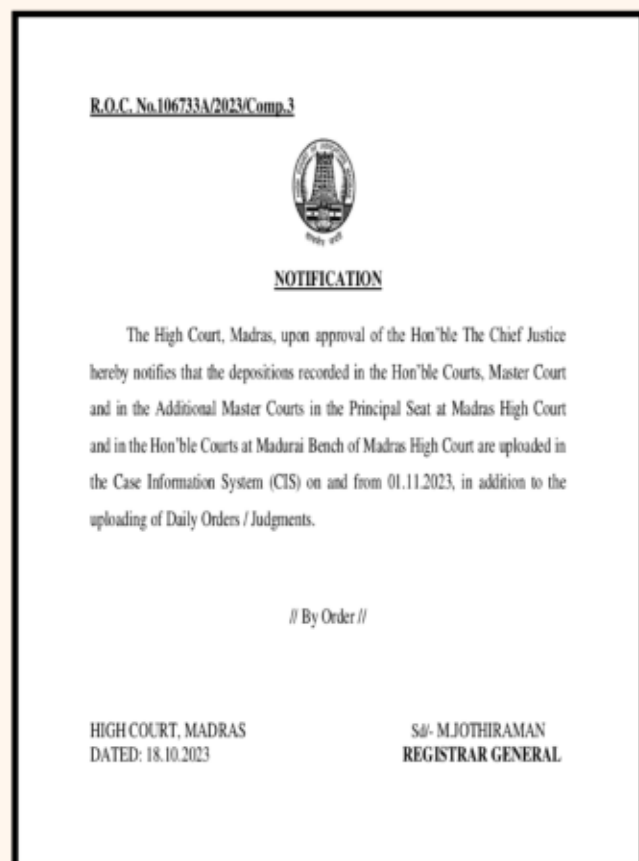
Madurai Bench in the District Judiciary on e-filing portal (<https://efiling.ecourts.gov.in>) developed by the Hon'ble e-Committee, Supreme Court of India on and from 01.11.2023.

Depositions Record, Daily Orders/ Judgments To Be Uploaded In The CIS

The Madras High Court has issued a notification mandating the uploading of depositions recorded in the Hon'ble Courts, Master Court, and Additional Master Courts at the Principal Seat in Madras, as well as in all the Courts at the Madurai Bench of the Madras High Court, onto the Case Information System

(CIS). This directive extends beyond the uploading of Daily Orders/Judgments, and an official notification from the Madras High Court has been issued to communicate this requirement.

Implementation of e-Courts Virtual Library



The High Court, Madras has directed the entire District Judiciary to implement the e-Courts Virtual Library with the main objective of helping the Staff to clarify their doubts and make full use of the software provided for Court work Viz., CIS, e-Filing, NSTEP, etc. In this connection, the Madras High Court has shared the e-Courts Virtual Library URL: 10.241.0.58/nvl and the User Manual to the District Judiciary and informed that the same may be utilised through intranet connection.

High Court of Orissa Inaugurates Virtual Courts in Ten Districts in 3rd Phase



Following encouraging results of the 20 Virtual Courts set up, the High Court of Orissa has now set up Virtual Courts in the remaining 10 Districts namely, Bargarh, Boudh, Deogarh, Gajapati, Jharsuguda, Nabarangpur, Nuapada, Rayagada, Malkangiri and Sonepur. The 10 Virtual Courts were inaugurated in virtual mode by Dr. Justice Bidyut Ranjan Sarangi in the presence of Justice Krushna Ram Mohapatra, Chairman of the I.T. & A.I. Committee, Dr. Justice Sanjeeb Kumar Panigrahi, Member of the IT & AI Committee and the Judges of the High Court of

Orissa. Dr. Bidyut Ranjan Sarangi, Acting Chief Justice remarked that setting up Virtual Courts in the Districts was mainly to improve access to justice for the people of Odisha. He observed that apart from enabling the District Court lawyers to take part in filing and hearing of cases, the Virtual Courts will reduce costs to the litigants, increase efficiency and ensure speedy justice. The above-said event can be viewed on the Court's YouTube channel by clicking the link below:-
https://www.youtube.com/watch?v=zqj6s46l_u0

Inauguration of Forty More Paperless Courts in Phase-V by High Court of Orissa



With the inauguration of 40 Paperless Courts in Phase-V on 31.10.2023, the number of Paperless Courts in the District Judiciary of the State has now reached 199. It was inaugurated in virtual mode by Dr. Justice Bidyut Ranjan Sarangi, Acting Chief Justice in the presence of Justice Krushna Ram Mohapatra, Chairperson, AI & IT Committee, Dr. Justice Sanjeeb Kumar Panigrahi, Member, AI & IT Committee of the High Court of Orissa and the Judges of the High Court of Orissa. District Judges and judicial officers of the state also joined the event through virtual mode. Dr. Bidyut Ranjan Sarangi, Acting Chief Justice said

that 40 Paperless Courts in the fifth phase is yet another milestone crossed and the efforts of Dr. Justice S. Muralidhar, Chief Justice of the High Court has led Odisha to become the leading State in the country in the adaptation of technology in judiciary. This has been time and again recognized by the Hon'ble Chief Justice of India. Paperless court has a positive impact on the reconfiguration of space and the whole architecture and atmosphere of the Courts. The said event can be viewed in the YouTube channel by clicking the link below:-
<https://www.youtube.com/watch?v=4xf17xDMdos>

Number of Cases Dealt With (Virtual Hearings) on VC in High Courts and District Courts

S. No.	High Court	High Courts	District Courts	Grand Total
1	Allahabad	243448	5171138	5414586
2	Andhra Pradesh	380784	1421021	1801805
3	Bombay	47123	124424	171547
4	Calcutta	145462	86115	231577
5	Chhattisgarh	103484	129207	232691
6	Delhi	319540	4949447	5268987
7	Gauhati – Arunachal Pradesh	2304	8142	10446
8	Gauhati – Assam	266299	393918	660217
9	Gauhati – Mizoram	3965	13268	17233
10	Gauhati - Nagaland	962	725	1687
11	Gujarat	391522	198295	589817
12	Himachal Pradesh	183930	180226	364156
13	Jammu & Kashmir	259237	494236	753473
14	Jharkhand	220566	661853	882419
15	Karnataka	1237295	136857	1374152
16	Kerala	163126	576374	739500
17	Madhya Pradesh	671396	876787	1548183
18	Madras	1443172	386804	1829976
19	Manipur	47718	15345	63063
20	Meghalaya	4329	39307	43636
21	Orissa	311744	271953	583697
22	Patna	277203	2357277	2634480
23	Punjab & Haryana	583382	2191903	2775285
24	Rajasthan	233283	188077	421360
25	Sikkim	508	14151	14659
26	Telangana	443111	190797	633908
27	Tripura	21736	31159	52895
28	Uttarakhand	84771	44143	128914
	TOTAL	8091400	21152949	29244349

Status of Implementation of Rules of VC as on 31.10.2023

Sr.No.	High Court	Whether the Rules of VC is implemented in High Court	Whether the Rules of VC is implemented in District Courts
1	Allahabad	Yes	Yes
2	Andhra Pradesh	Yes	Yes
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	Yes	Yes
7	Gauhati – Arunachal Pradesh	Yes	Yes
8	Gauhati – Assam	Yes	Yes
9	Gauhati – Mizoram	Yes	Yes
10	Gauhati - Nagaland	Yes	Yes
11	Gujarat	Yes	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu & Kashmir	Yes	Yes
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	Yes
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab & Haryana	Yes	Yes
24	Rajasthan	Yes	Yes
25	Sikkim	Yes	Yes
26	Telangana	Yes	Yes
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	28	28
	Not Implemented	0	0

Status of Implementation of Rules of e-Filing as on 31.10.2023

Sr. No.	High Court	Whether the Rules of e- Filing is implemented in High Court	Whether the Rules of e-Filing is implemented in District Courts
1	Allahabad	No	Yes
2	Andhra Pradesh	Yes	No
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	Yes	Yes
7	Gauhati – Arunachal Pradesh	No	No
8	Gauhati – Assam	Yes	Yes
9	Gauhati – Mizoram	Yes	Yes
10	Gauhati - Nagaland	Yes	Yes
11	Gujarat	No	No
12	Himachal Pradesh	Yes	Yes
13	Jammu & Kashmir	Yes	Yes
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	No	No
21	Orissa	No	No
22	Patna	Yes	Yes
23	Punjab & Haryana	Yes	Yes
24	Rajasthan	No	No
25	Sikkim	Yes	Yes
26	Telangana	Yes	No
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	22	21
	Not Implemented	6	7

Status of Installation of Justice Clock in High Courts

Sr. No.	High Court	No of Items for which funds where released	No. of Items Procured/ Purchased
1	Allahabad	2	2
2	Andhra Pradesh	1	1
3	Bombay	4	4
4	Calcutta	1	1
5	Chhattisgarh	1	1
6	Delhi	1	1
7	Gauhati (Arunachal Pradesh)	1	1
8	Gauhati (Assam)	1	1
9	Gauhati (Mizoram)	1	1
10	Gauhati (Nagaland)	1	1
11	Gujarat	1	1
12	Himachal Pradesh	1	1
13	Jammu & Kashmir	2	2
14	Jharkhand	1	1
15	Karnataka	3	3
16	Kerala	1	1
17	Madhya Pradesh	3	3
18	Madras	2	2
19	Manipur	1	1
20	Meghalaya	1	1
21	Orissa	1	1
22	Patna	1	1
23	Punjab & Haryana	1	1
24	Rajasthan	2	2
25	Sikkim	1	1
26	Telangana	1	1
27	Tripura	1	1
28	Uttarakhand	1	1
	Total	39	39

Status of Implementation of e-Sewa Kendras as on 31.10.2023

Sr. No.	High Court	Whether the e- Sewa Kendra is implemented in High Court	Whether the e- Sewa Kendra is implemented in District Courts	Functioning e-Sewa Kendras in District Courts
1	Allahabad	Yes	Yes	74
2	Andhra Pradesh	No	No	0
3	Bombay	Yes	Yes	43
4	Calcutta	Yes	Yes	7
5	Chhattisgarh	Yes	Yes	26
6	Delhi	Yes	Yes	9
7	Gauhati - Arunachal Pradesh	Yes	Yes	24
8	Gauhati - Assam	Yes	Yes	78
9	Gauhati - Mizoram	Yes	Yes	8
10	Gauhati - Nagaland	Yes	Yes	11
11	Gujarat	Yes	No	1
12	Himachal Pradesh	Yes	Yes	11
13	Jammu and Kashmir	Yes	Yes	10
14	Jharkhand	Yes	Yes	24
15	Karnataka	Yes	Yes	24
16	Kerala	Yes	Yes	162
17	Madhya Pradesh	Yes	Yes	25
18	Madras	Yes	Yes	21
19	Manipur	Yes	Yes	15
20	Meghalaya	Yes	Yes	12
21	Orissa	Yes	Yes	109
22	Patna	Yes	Yes	37
23	Punjab and Haryana	Yes	Yes	108
24	Rajasthan	Yes	Yes	1
25	Sikkim	Yes	Yes	10
26	Telangana	Yes	No	0
27	Tripura	Yes	Yes	15
28	Uttarakhand	Yes	Yes	10
	Implemented	27	25	875
	Not Implemented	1	3	-

Statistics of Virtual Courts-31.10.2023

S.No.	Establishment_Name	Received	Proceeding Done	Contested	Paid Challans	Challan Amount
1	Assam Traffic Department	86930	86831	379	20030	13815581
2	Chhattisgarh Traffic Department	215	196	0	45	85800
3	Gujarat Traffic Department	441788	379586	507	16586	10685350
4	Haryana Traffic Department	1131604	1102514	2747	39753	32981901
5	Himachal Pradesh Traffic Department	213365	131746	182	3886	6855953
6	Jammu Traffic Department	262330	257545	1498	57413	34749490
7	Karnataka Traffic Department	50384	50351	123	42916	363797780
8	Kashmir Traffic Department	504276	503891	32181	107423	59218195
9	Kerala (Police Department)	1031355	1028070	2556	105160	54735991
10	Kerala Transport Department	645137	638983	3899	108353	152532498
11	Madhya Pradesh Traffic Department	68783	61226	104	3114	2484600
12	Maharashtra Transport Department	44049	43201	20	1740	2603705
13	Meghalaya Traffic Department	439	434	0	37	29000
14	Notice Branch Delhi Traffic Department	16146282	15729396	82740	1481872	1052262006
15	Odisha Traffic Ctc-Bbsr Commissionerate	401018	373345	769	24402	23400001
16	Pune Traffic Department	6080	6056	18	608	115950
17	Rajasthan Traffic Department	29576	27175	1497	10918	7310320
18	Tamil Nadu Traffic Department	182929	153401	1436	87054	805372490
19	Tripura Traffic Department	466	465	1	4	2900
20	Uttar Pradesh Traffic Department	12854873	10922617	40727	629773	365942339
21	Uttarakhand Traffic Department	3357	2000	2	61	74500
22	Virtual Court Chandigarh	76400	74474	62	3510	3399510
23	Virtual Court Delhi (Traffic)	5257181	5171817	109727	1696690	1659980802
24	Virtual Court Gujarat (Transport)	50682	47604	138	2167	7951100
25	West Bengal Traffic Department	106967	101867	261	5028	2834452
	Total	39596466	36894791	281574	4448543	4663222214

Status of Implementation of e-Payments as on 31.10.2023

Sr. No.	High Court	Whether the Court Fee Act is amended to enable to receive the e-Payments	Whether the e-Payments facility implemented
1	Allahabad	Yes	Yes
2	Andhra Pradesh	No	No
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	No	Yes
7	Gauhati - Arunachal Pradesh	No	No
8	Gauhati - Assam	Yes	Yes
9	Gauhati - Mizoram	Yes	No
10	Gauhati - Nagaland	No	No
11	Gujarat	Yes	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu and Kashmir	No	No
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	No
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab and Haryana	Yes	Yes
24	Rajasthan	Yes	Yes
25	Sikkim	Yes	Yes
26	Telangana	Yes	No
27	Tripura	No	Yes
28	Uttarakhand	Yes	Yes
	Implemented	22	21
	Not Implemented	6	7

Status of Implementation of ICJS as on 31.10.2023

Sr. No.	High Court	Whether ICJS implemented
1	Allahabad	Yes
2	Andhra Pradesh	Yes
3	Bombay	Yes
4	Calcutta	Yes
5	Chhattisgarh	Yes
6	Delhi	Yes
7	Gauhati - Arunachal Pradesh	No
8	Gauhati - Assam	Yes
9	Gauhati - Mizoram	Yes
10	Gauhati - Nagaland	No
11	Gujarat	No
12	Himachal Pradesh	No
13	Jammu and Kashmir	Yes
14	Jharkhand	Yes
15	Karnataka	Yes
16	Kerala	Yes
17	Madhya Pradesh	Yes
18	Madras	Yes
19	Manipur	Yes
20	Meghalaya	Yes
21	Orissa	Yes
22	Patna	Yes
23	Punjab and Haryana	Yes
24	Rajasthan	Yes
25	Sikkim	Yes
26	Telangana	Yes
27	Tripura	Yes
28	Uttarakhand	Yes
	Implemented	24
	Not Implemented	4

E-Filing Total Count as on 31.10.2023

S.No.	State Name	High Court / District Court	Total Cases Submitted		
			HC	DC	Total
1	Allahabad	District Court	*	793	793
2	Andhra Pradesh	High Court	15950	0	15950
3	Bombay	Both Court	158281	371194	529475
4	Calcutta	High Court	4215	46	4261
5	Chhattisgarh	Both Court	1	5	6
6	Delhi	District Court	*	565955	565955
7	Gauhati – Arunachal Pradesh	Both Court	0	0	0
8	Gauhati – Assam	Both Court	1369	3361	4730
9	Gauhati – Mizoram	Both Court	0	0	0
10	Gauhati - Nagaland	Both Court	0	0	0
11	Gujarat	High Court	56085	0	56085
12	Himachal Pradesh	Both Court	1661	65058	66719
13	Jammu & Kashmir	Both Court	17244	13999	31243
14	Jharkhand	Both Court	2	205	207
15	Karnataka	Both Court	314	18960	19274
16	Kerala	District Court	*	399454	399454
17	Madhya Pradesh	District Court	*	28	28
18	Madras	Both Court	29034	122604	151638
19	Manipur	High Court	512	0	512
20	Meghalaya	Both Court	0	0	0
21	Odisha	Both Court	6128	33629	39757
22	Patna	Both Court	428188	81	428269
23	Punjab & Haryana	Both Court	16808	10960	27768
24	Rajasthan	Both Court	3180	2439	5619
25	Sikkim	Both Court	2853	3665	6518
26	Telangana	Both Court	4269	1	4270
27	Tripura	Both Court	3438	307	3745
28	Uttarakhand	Both Court	6	13234	13240
	Total		749538	1625978	2375516

Training/Awareness Programme During October 2023

S.No.	Dates of Programmes	Programme No.	Conducting Institute	Title of Programme	Participants	No. of Participants
1	09.10.2023-10.10.2023 12.10.2023 -13.10.2023, 16.10.2023-17.10.2023, 19.10.2023-20.10.2023, 25.10.2023- 26.10.2023	eCommittee (ECT_DAT_2023)	eCommittee, Supreme Court of India in coordination with Karnataka Judicial Academy	Digital Accessibility Training For Visually Challenged court staff	Visually Challenged Court Staff & Advocate	100
2	04.10.2023	ECT_17_2023	Bihar Judicial Academy (Physical mode)	ICT and eCourts Induction Programme for the newly recruited Civil Judges (Jr. Div.)	Newly recruited Civil Judges (Jr. Div.)	106
3	26.10.2023	ECT_16_2023	High Court of Kerala	online training programme on eFiling and e-Payment	Court Staff and Advocates	90
4	27.10.2023 to 31.10.2023	ECT_9_2022-23	High Court of Kerala	Implementation of e-Office in District Judiciary	All judicial officers & ministerial staff in the district courts	610
Total						906
